

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 151/MP/2021**

- Subject** : Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra-State and related matters) Regulations, 2009.
- Date of Hearing** : 11.1.2022
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Jindal India Thermal Power Limited (JITPL)
- Respondents** : Northern Railway and Ors.
- Parties Present** : Shri Pardeep Dahiya, Advocate, JITPL  
Shri Pulkit Agarwal, Advocate, REMCL  
Shri Sanjay Singh, REMCL  
Shri Manish Tiwari, REMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for Respondent, REMCL (Railways Energy Management Company Limited) sought time to file reply in the matter. The Commission observed that the Respondents were to file their reply in October, 2021 and that they have not filed it even after lapse of more than two months.
3. The Commission directed the Respondents, including Northern Railways and Railways Energy Management Company Limited, to file their replies on affidavit by 23.1.2022 with an advance copy to the Petitioner and also to clarify (a) who is responsible under the Agreement for Procurement of Power (APP) dated 13.4.2016 and supplementary APP (SAPP) dated 19.8.2020 to obtain NoC and open access for intra-State system of Delhi State, for supply of power at Delivery Point to Northern Railways and (b) under which arrangement/ agreement, Northern Railways applied to Delhi SLDC for NoC for Medium Term Open Access for the period from 1.2.2018 to 31.1.2021. The Petitioner was directed to file its rejoinder, if any, by 3.2.2022.



4. The Commission further directed the parties to comply with the directions within the timeline specified and observed that no further extension of time shall be granted. The Commission also observed that if no reply is filed by the Respondents, the matter will be disposed on the basis of the material on record.

5. The Petition will be listed for hearing in due course of time for which separate notice will be issued.

**By order of the Commission**

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(V. Sreenivas)  
Joint Chief (Law)

